

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11029/2024

(Arising out of impugned judgment and order dated 15-03-2024 in WP No. 6662/2024 passed by the High Court of Andhra Pradesh at Amravati)

SUPERWHIZZ PROFESSIONALS PRIVATE LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 114138/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No.157321/2024 - APPLICATION FOR SUBSTITUTION
IA No.160248/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No.160249/2024 - EXEMPTION FROM FILING O.T.
IA No.186471/2024 - INTERVENTION APPLICATION
IA No.198753/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Shri Singh, Adv.
Mr. Gaganjyot Singh, Adv.
Ms. Riddhi Sancheti, AOR

For Respondent(s)

Mr. Dvss Somayajulu, Sr. Adv.
Mr. Y. Raja Gopala Rao, AOR
Mr. Dhuli Gopi Krishna, Adv.
Mr. Akshay Singh, Adv.

Mr. V Chandrashekhara Bharathi, Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. Navanjay Mahapatra, Adv.
Mr. Udai Khanna, Adv.
Mr. Jagdish Chandra, Adv.

Mr. Chitranshul A. Sinha, AOR

Mr. Man Mohan Dhonchak, in person
Ms. Ankita Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 186471/2024 - INTERVENTION/IMPLEADMENT

We have heard the applicant appearing in person. The application is completely misconceived and the same is accordingly dismissed.

SLP(Civil)No.11029 of 2024

We grant time till 30th September, 2024 to the Vishakhapatnam Bar Association to pass a proper Resolution and to file a proper undertaking in terms of the Resolution.

Our attention is invited to the order dated 12th September, 2024 passed by the Debts Recovery Tribunal, Vishakhapatnam which reads thus:

"All the staffs are busy in preparing in the statement called by Financial Ministry. Hence posted on 01/10/2024 for order."

We are surprised to note from the said order that the members of the staff of the Debts Recovery Tribunal (DRT), Vishakhapatnam are busy in preparing the statement called for by the Finance Ministry.

We direct the learned Member of the DRT to file a report in a sealed cover giving details of the requirements of the Finance Ministry and the kind of work which is being carried out by the staff of the DRT for meeting the requirements of the Finance Ministry. Copies of the communications, if any, received from the Finance Ministry shall also be placed on record. The report shall be submitted to this Court before 30th September, 2024.

The Registrar (Judicial) to forward a copy of this order to the Member of the DRT, Vishakhapatnam.

List on 30th September, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER